

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.209 – IA/526(AHM)2021
ITEM No.210 – IA/245(AHM)2021
ITEM No.211 – IA/491(AHM)2021
ITEM No.212 – IA/730(AHM)2022
ITEM No.213 – IA/1049(AHM)2022
ITEM No.214 – IA/589(AHM)2023
ITEM No.215 - IA/393(AHM)2021
in
CP(IB) 420 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of India

.....Applicant

V/s

Eskay K 'N' IT (India) Ltd

.....Respondent

Order delivered on: 08/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant / Liquidator	: Ms. Aditi Sharma, Adv. for Mr. Atul Sharma, Adv.
For the Applicant	: Mr. Arjun Sheth, Adv. a.w Mr. Yuvraj Thakore, Adv. in IA 589 of 2023
For the Respondent	: Mr. Harmish Shah, Adv.
For erstwhile RP	: Ms. Farzeen Pardiwala, Adv. for Mr. Subrata Maity, Adv.
For SCC	: Mr. Kuldeep Adesara, Adv. in IA 393 of 2021

ORDER

**IA/526(AHM)2021, IA/245(AHM)2021, IA/491(AHM)2021, IA/730(AHM)2022,
IA/1049(AHM)2022, IA/589(AHM)2023 & IA/393(AHM)2021**

Ld. Counsel for the applicant seeks adjournment.

List for further consideration on 15.07.2024.

-Sd-

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**DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)**

**CHITRA HANKARE
MEMBER (JUDICIAL)**